

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 957/2016  
C. A No.

**CORAM:**

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

**NAME OF THE COMPANY : M/S.** Rishikesh Mercantile Pvt. Ltd.  
V/s  
Tuf Metallurgical Pvt. Ltd.


**SECTION OF THE COMPANIES ACT: 433(e),434**

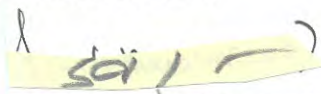
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
①.	P. S. Bhandra	Adv.	Petitioner	Admt. S

**ORDER**

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained before the CP is taken for final disposal by this Tribunal. The petition be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be also filed before the Ld. Registrar.

Post the matter before the Ld. Registrar on 28.04.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
18.04.2017